

**National Company Law Tribunal**

**Allahabad Bench**

**CP No. (IB) 222/ALD/2018**

**ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2018**

**NAME OF THE COMPANY: M/s Berger Paints India Ltd V/s M/s Fedders Lloyed Corporation Ltd**

**SECTION OF I & B CODE: 9 IBC**

| <u>Sl. NO.</u> | <u>Name</u> | <u>Designation</u> | <u>Representation</u> | <u>Signature</u> |
|----------------|-------------|--------------------|-----------------------|------------------|
| <b>1.</b>      |             |                    |                       |                  |
| <b>2.</b>      |             |                    |                       |                  |

**CP No. (IB) 222/ALD/2018**

Sh. Akshay Mohiley, Advocate for the Operational Creditor and learned counsel representing the Corporate Debtor is present.

Both the parties made a joint statement that talks of settlement is going on, hence they sought adjournment. Prayer is allowed.

List the matter on 18<sup>th</sup> September, 2018 for filing settlement agreement or admission.

**Dated: 30.08.2018**

**(SAROJ RAJWARE)  
MEMBER (TECHNICAL)**

**(V.P SINGH)  
MEMBER (JUDICIAL)**

*Typed by:  
Kavya Prakash Srivastava  
(Stenographer)*